

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.4415 OF 2016
(Arising out of SLP (C) NO. 31072 of 2015)

SURYABHAN (D) THR. HIS LRS AND ORS.

APPELLANTS

VERSUS

SAU. BHAGIRATHIBAI @ VATSALABAI
TULSHIDAS CHAVAN (SINCE DECEASED)
THR HER LRS AND ORS.

RESPONDENTS

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The appellants before this Court are aggrieved by the Judgment dated 14.09.2015 passed by the High Court of Judicature at Bombay, Bench at Aurangabad in Second Appeal No. 772 of 2013.

3. The dispute relates to partition in the family. It is heartening to note that during the pendency of the appeal, the parties have entered a compromise and the Deed of compromise duly signed by the parties has been filed on 22nd April, 2016.

4. Therefore, the appeal is disposed of. The Deed of Compromise dated 18.04.2016 will form part of this decree.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

NEW DELHI;
APRIL 25, 2016



JUDGMENT